

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 269 of 2013 &
IA No. 363 of 2013

Dated : 18th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Orissa State Load Despatch Centre ... **Appellant(s)**
Versus

M/s. Aarti Steels Ltd. & Ors. ...**Respondent(s)**

Counsel for the Appellant (s) : Mr. Raj Kumar Mehta,

Counsel for the Respondent(s): Mr. Pawan Upadhyay
Ms. Anisha Upadhyay for R-4

ORDER

The learned counsel for the Appellant submits that the main Petition pending before the State Commission has been allowed to be withdrawn on the request of the contesting Respondent No.1 and therefore, this Appeal has become infructuous.

The contesting Respondent No.1 is not represented through the counsel.

The learned counsel for the Appellant is directed to file the Memo to that effect to enable us to pass further order in this matter.

Post the matter on **20.11.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs